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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 703/95

Transfer Application No.

Date of Decision 11.8.95

M.H. Paranjpe

Petitioner/s

Mr. Prabhakaran

Advocate for
the Petitioners

Versus

U.O.I. & 3 ors.

Respondent/s

Mr. P.M. Pradhan

Advocate for
the Respondents

◆ CORAM :

Hon'ble Shri. Justice M.S. Deshpande, Vice Chairman

Hon'ble Shri. P.P. Srivastava, Member(A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

Vice Chairman

trk

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

O.A.NO.703/95

Manohar H.Paranjpe

..Applicant

v/s.

Union of India through
Secretary, Min.of Finance
Dept. of Revenue
New Delhi & 3 ors.

..Respondents

Coram: Hon.Shri Justice M.S.Deshpande, V.C.
Hon.Shri P.P.Srivastava, Member(A)

ORAL JUDGMENT:

DATED: 11.8.95

(Per: M.S.Deshpande, Vice Chairman)

Mr. Prabhakaran for Mr. M.A.Mahalle, counsel for the applicant. Mr. P.M. Pradhan Counsel, takes notice for respondens.

2. The thrust of the contention of the applicant is that though the applicant has been making request for supplying copies of the documents, which are to be used against him in the inquiry, time and again, those documents are not supplied to him on the plea that they are very bulky files.

3. All that we need to observe in this case is that the respondents should identify the documents on which they wish to rely in the inquiry against the applicant and if the documents are used against the applicant consider supplying the documents to the applicant in good time. With these observations the O.A. is disposed of.

(P.P.Srivastava)
Member(A)

(M.S.Deshpande)
Vice Chairman